

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL No. 134 OF 2015 &
I.A.Nos. 212 & 213 of 2015**

Dated: 12th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Spentex Industries Ltd.

...Appellant(s)

Versus

Madhya Pradesh Electricity Reg. Comm. & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Chinmoy Pradip Sharma
Mr. Ritesh Singh

Counsel for the Respondent(s): Ms. Mandakini Ghosh for R.1
Mr. G. Umapathy for R.5

ORDER

Learned counsel for the State Commission states that the State Commission will file written submissions at the time of hearing.

Learned counsel for the Appellant seeks two weeks time to file rejoinder. He may file the same on or before 27.01.2016 after serving copy on the other side.

List the matter on **08.02.2016.**

**(I.J. Kapoor)
Technical Member
ts/kt**

**(Justice Ranjana P. Desai)
Chairperson**